

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATION AND INFORMATION TECHNOLOGY
RAJYA SABHA
QUESTION NO 19.11.2009
ANSWERED ON
INDIAN POST OFFICE ACT .

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Shri Motilal Vora

Will the Minister of COMMUNICATION AND INFORMATION TECHNOLOGY be pleased to state :-

- (a) whether under the Indian Post Office Act only Government has privilege to deliver the letters to the people;
- (b) whether in absence of appropriate protection to postal service, a large number of courier companies are booking and distributing letters in the country;
- (c) if so, the steps being taken by Government to strengthen the postal service; and
- (d) whether any plan is being made to bring these courier agencies under Indian Post Office Act, to constitute Mail Regulatory and Development Authority and to amend Indian Post Office Act in order to collect 10 per cent USO fund from the courier agencies having turnover of more than 25 lakh?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) Yes, Sir.
- (b) Yes, Sir.
- (c) The proposal to replace the Indian Post Office Act 1898 by a new Act is under consideration.
- (d) The Post Office Bill is at conceptualization stage and the details have not been worked out.